

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 2591
TO BE ANSWERED ON 01.08.2017

Compact Fluorescent Lamps

2591. SHRI KUNDARIYA MOHAN BHAI KALYANJI BHAI

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the steps being taken by the Government for collection of CFL waste in the country and recycling them as around 82% of the consumers throw broken Compact Fluorescent Lamps directly into dustbins; and
- (b) the action/steps taken so far by the Government on the R.H. Khwaja Committee Report titled "Roadmap on Management of Wastes in India", recommending implementation of Extended Producers Responsibility (EPR) policy for CFL in the country?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. HARSH VARDHAN)

- (a) & (b) The compact fluorescent lamps (CFL) and other mercury containing lamps have been included under E- Waste (Management) Rules, 2016 which came into force from 01.10.2016. These lamps have been categorised as e-waste. As per provisions of aforesaid rules, producers of CFL and other mercury containing lamps have to take responsibility for their end-of-life lamps for which they have to obtain extended producer responsibility (EPR) authorization from Central Pollution Control Board, which is one of the recommendations of R H Khwaja Committee. The producers are responsible for collection and channelisation of their e-waste to authorised recyclers or in case of non-availability of recyclers it has to be channelized to Treatment, Storage and Disposal Facilities.

The CFL and other mercury containing lamps are also covered under Solid Waste Management Rules, 2016 under the category "domestic hazardous waste". As per provisions of Solid Waste Management Rules, 2016, local authorities and village Panchayats of census towns and urban agglomerations are responsible to ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Boards or the Pollution Control Committees.
